

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1335 OF 2018 IN
DFR NO. 2761 OF 2018**

Dated: 14th November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Lanco Amarkantak Power Limited

.... Appellant(s)

Versus

**Madhya Pradesh Electricity Regulatory Commission
& Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Vineet Tayal

Counsel for the Respondent(s) : Ms. Surabhi Pandey
Mr. Parinay Deep Shah for R.1

Mr. Paramhans Sahani for R.2

Mr. Aashish Anand Bernard
Mr. Shaminder for R-3

ORDER

IA No. 1335 of 2018

(Appln. for condonation of delay in filing Appeal)

There is 296 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

We have heard learned counsel for the Applicant/Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

DFR NO. 2761 OF 2018

Registry is directed to number the appeal.

Admit.

Learned counsel for the respondents may file reply on or before 21.12.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 08.01.2019 with advance copy to the other side.

List the matter on **06.02.2018.**

(S. D. Dubey)
Technical Member
mk/js

(Justice Manjula Chellur)
Chairperson